GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 888 TO BE ANSWERED ON 21.07.2016

ASSESSMENT OF MGNREGS

888. SHRI BHARTRUHARI MAHTAB: SHRI RAHUL SHEWALE: SHRI SANJAY DHOTRE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that certain shortcomings in implementation of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in the country have come to the notice of the Government during the last three years and the current year;
- (b) if so, the details thereof and the reasons therefor along with the reaction of the Government thereto;
- (c) whether it is a fact that the wages are being paid to ineligible persons under the said scheme;
- (d) if so, the number of such cases reported to the Government during the said period along with the action taken/being taken by the Government in such cases so far;
- (e) whether the Government has taken note of non-payment of unemployment allowances envisaged under the scheme during the said period;
- (f) if so, the details thereof, State/UTwise and the reasons therefor; and
- (g) the other steps taken/being taken by the Government for effective implementation of the said scheme across the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV)

(a)&(b): The programme has faced challenges of (i) delays in payment of wages (ii) corrupt practices in implementation (iii) poor technical capacity to implement large number of works and (iv) poor quality of assets created. The major steps taken by the Government to improve the programme implementation under MGNREGA are given in the **Annexure-I**.

(c)&(d): The Ministry, under MGNREGA receives complaints of irregularities including wages being paid to ineligible persons etc. from States/UTs. Since the responsibility of implementation of MGNREGA is vested with the State Governments, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action including investigation, as per law. Detailed instructions by way of Standard Operating Procedure (SOP) for dealing with complaints have also been issued to all States/UTs. The year-wise data of the complaints is not being maintained by the Ministry. The cumulative pendency of the grievances is monitored at the Ministry level. The State and UT-wise details of complaints is at **Annexure-II**.

(e)&(f): As per Section 7 of the MGNREGA, unemployment allowance becomes payable if work is not provided within 15 days from the date of the application or the date from which work has been sought whichever is later. As per the database, unemployment allowance has not been reported as paid by the States/UTs.

(g): The major steps taken by the Government to improve the programme implementation under MGNREGA are given at **Annexure-I.**

Annexure-I referred in reply to part (a),(b)&(g) of Lok Sabha Unstarred Question No. 888 dated 21.07.2016

Major steps taken by the Government to improve the programme implementation under MGNREGA

Better planning and asset identification

- An Intensive Participatory Planning Exercise (IPPE) /Mission Antyodaya has been launched in 2569 most backward blocks. This exercise has helped in identifying better quality assets that need to be created.
- For improving convergence with the line departments, and thereby to improve the quality of assets, the State Convergence Plans have been formulated.

Improving the quality of works

- The associated outcomes of each work are being recorded before taking up the work, and the same is being measured after completion of the work-thereby bringing in more focus on outcomes.
- Ministry has conducted training of Technical Resource Persons from the States/UTs on different technical aspects of works which can be taken up under the scheme. States have been asked to train Block resource persons and district resource persons to from technical teams.
- The States/UTs have been asked to deploy State Quality Monitors to inspect the quality of assets created under the Scheme.
- States have been advised to engage technical assistants/barefoot engineers for better technical planning and supervision of works under MGNREGA.

Better transparency, accountability and grievance redressal

- States/UTs have been asked to strengthen Social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India. Social Audit Action Plan has been formulated and shared with States.
- All States have been requested to set up an independent Social Audit Unit (SAU) and appoint Ombudsman at the district level for grievance redressal.
- The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA, which, inter alia, include visits of the Officers of the Ministry and National Level Monitors.
- With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.

Fund management and avoiding delays in payment

The Ministry has initiated Electronic Fund Management System (e-FMS) which directly credits the wages into the respective beneficiary's accounts using the core banking system. The Central Government has also started *National Electronic Fund Management System (NeFMS)* in 11 States (Assam, Bihar, Haryana, Karnataka, Kerala Odisha Punjab, Rajasthan, Tripura, Uttar Pradesh and Uttrakhand) and launched Dashboard for tracking of pending Fund Transfer Orders, Public Fund Management System, electronic Fund Management System, Direct Benefit Transfer etc.

Project LIFE – MGNREGA

- The Government has launched Project Livelihood in Full Employment-Mahatma Gandhi National Rural Employment Guarantee Act (Project LIFE- MGNREGA). It aims to plan and implement tailor-made livelihood interventions for rural households in convergence with National Rural Livelihood Mission (NRLM), Krishi Vigyan Kendras (KVKs) and Deen Dayal Updhyaya Grameen Kaushalya Yojna (DDU-GKY) thereby, converting them into skilled persons.
- Focus on NRM and individual assets.

Monitoring and Review Mechanism

• The Scheme is regularly reviewed in the Performance Review Committee meetings, Video conferences and Regional Review meetings. State specific reviews are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA.

Annexure-II referred in reply to parts (c)&(d) of Lok Sabha Unstarred Question No. 888 dated 21.07.2016

Details of Complaints received under MGNREGA							
No.	State	Misapp ropriati on of funds	Under payment	Wages not paid	Corruption under NREGA	Irregularities (Not specific)	Total
1	2	3	4	5	6	7	8
1	ANDHRA PRADESH	1	0	0	2	5	8
2	ARUNACHAL PRADESH	0	0	0	0	0	0
3	ASSAM	23	0	2	12	3	40
4	BIHAR	17	74	16	123	19	249
5	CHHATTISGARH	9	23	18	38	6	94
6	GOA	0	0	0	0	0	0
7	GUJARAT	1	0	0	2	12	15
8	HARYANA	55	3	14	16	20	112
9	HIMACHAL PRADESH	20	3	5	3	6	37
10	JAMMU & KASHMIR	0	0	1	0	0	1
11	JHARKHAND	45	6	13	36	40	140
12	KARNATAKA	8	0	6	0	4	18
13	KERALA	4	1	3	4	7	19
14	LAKSHADWEEP	0	0	0	0	0	0
15	MADHYA PRADESH	220	7	44	109	38	418
16	MAHARASTRA	2	4	1	4	3	14
17	MANIPUR	1	1	2	0	8	12
18	MEGHALAYA	0	0	0	0	0	0
19	MIZORAM	0	0	0	0	0	0
20	NAGALAND	3	0	0	0	0	3
21	ODISHA	34	1	20	19	22	95
22	PUNJAB	8	0	1	1	3	13
23	PUDUCHERRY	0	0	0	0	1	1
24	RAJASTHAN	6	1	3	1	8	19
25	TAMIL NADU	7	1	2	4	4	18
26	TELENGANA	3	2	0	0	0	5
27	TRIPURA	3	0	0	1	0	4
28	UTTAR PRADESH	400	26	92	301	362	1181
29	UTTRAKHAND	3	2	5	7	4	21
30	WEST BENGAL	3	5	2	6	1	17
31	SIKKIM	0	0	0	0	1	1
	Total	875	160	250	689	577	2555